Public Announcement to the Equity Shareholders of STARCHIK SPECIALITIES LIMITED

Registered Office:'Poultary Bhavan", 6-1-85/5, Saifabad, Opp. Telephone Bhavan, Hyderabad - 500 004

This Public Announcement is being issued by CIL Securities Limited (hereinafter referred to as "Manager & Registrars to the Offer/CIL"), on behalf of Mr Ritesh Sanghi and Mr Sanjay Sanghi (hereinafter referred to as "Acquirers") pursuant to and in compliance with Regulation 10 and 12 of Chapter III of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 [hereinafter referred to as "SEBI (SAST) Regulations" / "Regulations"] and subsequent amendments thereto.

I. The offer:

1.The Acquirers Mr Sanjay Sanghi and Mr Ritesh Sanghi both Resident of NARBADA NIVAS, H.No 8-2-686/DR/6 & 7, Road No. 12 ,Banjara Hills , Hyderabad -500 034 are making an open offer pursuant to Regulation 10 & Regulation 12 and in compliance with the SEBI (SAST) Regulations, 1997. There are no Persons Acting in Concert ("PAC") with the Acquirers for the purpose of this offer.

2.The Acquirers has entered into a Share Purchase Agreement (SPA) with the Promoter Group of M/s Starchik Specialities Limited (hereinafter referred to as "SSL"/ "Target Company") on 04-07-2006 to acquire from them 25,01,860 fully paid-up Equity Shares of Rs 10/- each representing 46.40 % of the issued, subscribed & paid up capital ("the acquisition") for cash at a price of Rs. 0.70 /- (Paise Seventy only) per share ('the negotiated price'). The Target Company does not have any partly paid up equity shares.

3.Salient features of the Share Purchase Agreement:

a.The acquirers have agreed to comply with their obligations arising out of this agreement for which the purpose they are making a public offer in terms of the Securities Exchange Board of India (Substantial Acquisition of Shares &Takeovers), Regulations, 1997 and subsequent amendments thereof (hereinafter referred to as the Regulations)

b.In case of non compliance of any of the provisions of the Securities Exchange Board of India Takeover Regulations, this agreement shall not be acted upon by either Party.

c.Upon completion of the formalities under the Regulations all the Directors representing the promoters on the Board of the Target Company shall resign and relinquish their office unless otherwise permitted by the Parties and the Acquirers shall induct its Directors on the Board of Directors of the Target Company.

d.Due to negligence or default of the Acquirers the Sellers shall; without prejudice to any other legal remedy, seek return of all shares delivered to the Acquirers.

4.The Acquirers are now making this open offer to acquire 10,78,440 fully paid equity shares of Rs. 10/- each, representing 20% of the voting equity capital, of the Target Company at a price of Rs.1.25 /- (Rupees One and Twenty five Paise only) per fully paid up equity share payable in cash, (" Offer"). The Offer is not subject to any minimum level of acceptance and is not a conditional offer.

5.The equity shares of Target Company are listed on The Bombay Stock Exchange Limited (BSE), Hyderabad Stock Exchange Limited (HSE), The Madras Stock Exchange Limited (MSE) and the Delhi Stock Exchange Limited (DSE). The equity shares of the company are infrequently traded in terms of explanation (i) to Regulations 20(5) of the SEBI (SAST) Regulations, 1997. The offer price of Rs. 1.25 /- per share has been determined as per Regulation 20(5) taking into account the following factors:

a. The Negotiated price in terms of the SPA entered into on 04-07-2006 is Rs. 0.70 /-(Paise Seventy only) per fully paid equity share.

b. The Acquirers have not acquired any shares of Starchik Specialities Limited at a price above the offer price of Rs1.25/- per share, including by way of allotment in public or rights issue or by way of preferential allotment by Target Company during the 12-months Period prior to the date of this public Announcement.

c. Book Value per share: The Latest audited Balance Sheet available for SSL as at valuation date is for the financial year ended March 31st 2006. The Book value per share of the company is Rs. 1.22 /- (Rupees One and paise Twenty two only).

d. Justification for the Offer Price in terms of the Regulation 20(4) & (5) of the SEBI (SAST) Regulations:

	Rs
(a) The negotiated price under the Agreement referred to in Regulation 14(1) of the SEBI (SAST) Regulations.	0.70
(b) Price paid by the Acquirer for acquisition, if any, during the twenty six week period prior to the date of public announcement	NA
(c) Return on Net Worth	-ve
(d) Book value per share	1.22
(e) Earning Per Share	-ve
(f) Price earning ratio on offer price	NA
(g) Industry Average P/E Multiple (Source: Dalal Street Volume XXI No.14 Dt. June 26 - July 09, 2006)	8
(h)The average of the weekly high and low of the closing prices of the Shares of the Target Company as quoted on The Bombay stock exchange limited, Hyderabad Stock Exchange Limited, The madras stock exchange limited and the Delhi stock exchange limited are not available, since the Shares of the Target Company are most infrequently traded.	No trading has taken place for the said period

The Offer price of Rs 1.25 /- which is higher than the above is justified.

6.The Acquirers do not hold any shares in the Target Company as on the date of Public Announcement.

7.CIL (Managers and Registrars to the offer) does not hold any shares in the target company.

8.This is not a competitive bid.

II. Information about Acquirer:

1.Mr Sanjay Sanghi resident of NARBADA NIVAS, H.No 8-2-686/DR/6 & 7, Road No. 12 ,Banjara Hills , Hyderabad -500 034 is a commerce graduate and Gemologist and is having an experience of 14 years in the business of Gems and Jewelers manufacturing and Trading .He is Director of Sanghi Jewelers Private Limited. The Networth of Mr Sanjay Sanghi as on 31-03-2006 is Rs 57,00,178 (Rupees Fifty Seven Lakh One Hundred and Seventy Eight only) as certified by K.B.M.M Krishna Partner of M/s. Krishna & Suresh , Chartered Accountants, 3-6-542/2, Himayath Nagar, Hyderabad-500 029 (Membership No.200/23142)

2.Mr Ritesh Sanghi resident of NARBADA NIVAS, H.No 8-2-686/DR/6 & 7, Road No. 12 ,Banjara Hills , Hyderabad -500 034 is a commerce graduate and is having an experience of 11 years in the business of Gems and Jewelers manufacturing and Trading. He is Director of Sanghi Jewelers Private Limited and Starchik Specialities Limited. The Networth of Mr Ritesh Sanghi as on 31-03-2006 is Rs 74,49,027 (Rupees Seventy Four Lakh Fourty Nine Thousand and Twenty Seven only) as certified by K.B.M.M Krishna Partner of M/s. Krishna & Suresh , Chartered Accountants, 3-6-542/2, Himayath Nagar, Hyderabad-500 029 (Membership No.200/23142)

3.The Acquirers Mr Sanjay Sanghi and Mr Ritesh Sanghi are brothers

III. Information about the Target Company:

1.Starchik Specialities Limited was incorporated on 05/05/1992 under the name and style of "Singh Foods Limited". The Main promoters of the Company are Singh Poultry Private Limited, Mr. Harbans Singh, Mr. Amarjyot Singh and Associates. The Name of the Target Company was changed to Starchik Specialities Limited on 16/03/93. The Company commenced its commercial operations in the year 1992. The Registered office of the Target Company is at 'Poultry Bhavan", 6-1-85/5, Saifabad, Opp. Telephone Bhavan, Hyderabad 500 004

2.Starchik Specialities Limited is in the business of manufacture of dressed/frozen chicken and animal feed. The Company went for a public issue in the year 1994. After Public Issue it installed the plant at Kesoram village, chevella mandal, R.R. Dist., A.P. The company for almost six years tried to create awareness among the consumers of the hygienic and quality superiority of the frozen product over the conventional product while still maintaining the freshness of the product. However, the concept of the frozen product has not been accepted by the consumers whose preference is for the conventional fresh product and the company has in spite of all its efforts not been able to change the same. Due to the lack of demand, the company found it difficult to sustain in the market and the management decided to close the operations of the plant from the year 2001-02, in order to curtail the costs and the losses. From 2001-02 the company carried on only trading activity so as to cover the overheads. However, it was found that it is not feasible to continue with trading activity also, because margins are very low and can barely cover the operational costs. Hence the company has no operations since 1st April, 2005

3.The Total Paid-up Equity Share Capital of the Target Company as on the date of this Public Announcement is Rs 5,39,22,000 divided into 53,92,200 fully Paid-up Equity Shares of Rs 10 each. There are neither any partly paid-up shares nor outstanding convertible instruments as on the date of this Public Announcement.

4.The equity shares of Target Company are listed on The Bombay Stock Exchange Limited (BSE), Hyderabad Stock Exchange Limited (HSE), The Madras Stock Exchange Limited (MSE) and the Delhi Stock Exchange Limited (DSE).

Brief financials of the Target Company, based on the Audited Annual Accounts, are as under:

Rs. Lakhs

		Year ended March 31		
		2006	2005	2004
Authorized Equity Share Capital		650.00	650.00	650.00
Paid-up Equity Share Capital		539.22	539.22	539.22
Reserves and Surplus		2.68	9.03	4.31
Total Income		5.26	1767.86	1413.57
Profit (loss) after Tax		(155.26)	(59.26)	(7.42)
Earnings Per Share (EPS)	Rupees	-ve	-ve	-ve
Book Value Per Share	Rupees	1.22	4.22	5.23

6.There was no trading in the Shares of the Company in the last 26 Weeks on The Bombay Stock Exchange Limited (BSE), Hyderabad Stock Exchange Limited (HSE), The Madras Stock Exchange Limited (MSE) and the Delhi Stock Exchange Limited (DSE).

IV. Reasons for the Acquisition and offer and future plan about Target Company:

1.This Open Offer to the Shareholders of the Target Company is being made, pursuant to Regulation 10 and 12 of SEBI (SAST) Regulations for the purpose of substantial acquisition of Shares with change in control/management of the Target Company.

2.Objects: The Object for acquisition of shares is to acquire the controlling stake in the Target Company.

3.Future Plans: The acquirers in addition to carrying the existing business of the Target Company propose to amend the Objects Clause of the Company to enable them to carry on the business of gems and manufacturing, dealing of jewelry and other related businesses. The acquirers are in the business of Gems and Jewelry manufacturing for more than 14 Years and proposes to utilize their experience to ensure sustained growth and improve the performance of the Target Company. The acquirers are yet to finalize on how they would implement the future plans.

4.The acquirer undertake not to sell, dispose of or otherwise encumber any substantial asset of the target company except with the prior approval of the shareholders

5.As on the date of Public Announcement, the acquirers do not have any intention to dispose off or otherwise encumbrance of any assets of Target Company in succeeding two years except in ordinary course of business of the target company.

V. Statutory Approvals/ other approvals required for the offer:

1.The offer is subject to the approval of RBI under the Foreign Exchange Management Act, 1999 for acquiring shares tendered by NRIs/FIIs/OCBs. No approval is required to be obtained from Banks/Financial Institutions for the offer

2.Besides this, as on this date to the best of the knowledge of the Acquirer, no other statutory approvals are required to acquire the Shares tendered pursuant to this Open Offer. However, the Open Offer would be subject to all statutory and such other approvals that may be applicable at a later date.

3.The Acquirers shall complete all procedures relating to the Offer within a period of 15 days from the closure of the Offer, in terms of Regulation 22(12) of the Regulations. In the case of delay in receipt of statutory approvals, SEBI has the power to grant extension of time for the purpose of making payment subject to the Acquirers agreeing to pay interest for the delayed period to the shareholders as directed by SEBI. Further if the delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, Regulation 22(13) of the Regulations will also become applicable.

4.The Acquirer shall withdraw this offer if the statutory/other approval(s) required as above is refused as provided in regulation 27 of the SEBI (SAST) Regulation 1997.

VI. Option to the acquirer in terms of Regulation 21(3):

On Completion of the offer formalities the public shareholding of the Target Company is not likely to fall below the limit specified for the purpose of listing on continuous basis in terms of the Listing Agreement with the stock exchange, therefore the option available under Regulation 21 (3) of the Takeover Regulation is not applicable.

VII. Financial Arrangements:

1.The total fund requirement for the Open Offer is Rs. 13,48,050 (Rupees Thirteen Lakhs forty eight thousand and fifty only) assuming that the entire Open Offer is accepted.

2.The Acquirers have assets, resources and means to meet their obligations under the Open Offer in full. For this purpose, the Acquirer intends to utilize the resources available with them.

3.The Acquirers have opened an Escrow Account with HDFC Bank, Lakdi-ka-pool Branch, Hyderabad, and deposited cash of Rs. 3,50,000 /- (Rupees Three Lakh and Fifty Thousand only) being more than 25% of the total consideration payable to shareholders for 10,78,440 fully paid equity shares @ Rs.1.25 /- per share and have marked a lien in favour of the Managers & Registrars to the offer.

4.The acquirers have empowered the Managers & Registrars to the Offer to realize the value of the Escrow Account by encashing or otherwise in terms of the SEBI (SAST) Regulations, 1997.

5.Based on the above, the Managers & Registrars to the Offer have satisfied themselves about the Acquirers ability to implement the Open Offer in accordance with the SEBI (SAST) Regulations.

VIII. Other Terms of the Offer:

1.The Letter of Offer, together with the Form of Acceptance cum Acknowledgment will be mailed to the Shareholders of the Target Company (except the Acquirer, Persons Acting in Concert and the sellers who are party to the share purchase agreement) whose names appear in the Register of Members of the Target Company and to the beneficial owners of the Shares of the Target Company whose names appear as beneficiaries on the records of the respective Depositories at the close of business on Friday, 4th August 2006 ("Specified Date").

2.The Managers & Registrars to the offer have opened a Special Depository Account with CDSL in the name and style of "CIL Sec Ltd Escrow A/c - SSL Open Offer " (the " Depository Escrow Account"). The DP ID is 13500 and Client ID is 1201350000049191 Shareholders having their beneficiary account in NSDL have to use the inter-depository delivery instructions slip for the purpose of crediting their Shares in favour of the Special Depository Account with CDSL.

3.Beneficial owners (holders of Shares in dematerialised form), who wish to tender their shares will be required to send their Form of Acceptance cum Acknowledgement along with photocopy of the delivery instructions in "Off Market" mode or counterfoil of the delivery instructions in "Off Market" mode, duly acknowledged by the Depository Participant ("DP") in favour of "CIL Sec Ltd Escrow A/c - SSL Open Offer " (the " Depository Escrow Account") to CIL Securities Ltd # 214, Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad- 500 001 either by hand delivery on week days during the normal business hours or by Registered Post/Courier on or before the close of the Open Offer, i.e., not later than Tuesday, 12th September 2006, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement. The credit for the delivered Shares should be received in the Special Depository Account on or before close of the Open Offer, i.e., not later than Tuesday, 12th September 2006.

4.Shareholders (holding physical share certificates) who wish to tender their Shares will be required to send the Form of Acceptance cum Acknowledgment, original Share Certificate(s) and transfer deed(s) duly signed to the collection center mentioned below, on or before the Close of the Offer, i.e., not later than Tuesday, 12th September 2006, in accordance with the instructions to be specified in the Letter of Offer and in the form of Acceptance cum Acknowledgment.

Name and Address of the persons (Managers & Registrars to the Offer) to whom the Shares should be sent including name of the contact person, telephone no., fax no. etc.	Working days and Timings	Mode of delivery
CIL SECURITIES LIMITED **#214, Raghava Ratna Towers,** **Chirag Ali Lane, Abids, Hyderabad 500 001.** **Tel. Nos. (040) 2320 2465/3155.** **Fax No. (040) 2320 3028.** **Contact Person : Shri B.M. Maheshwari** **E Mail: advisors@cilsecurities.com**	Monday to Saturday (Except on Holidays) 11:00 A.M to 5:00 PM	By Post/ Courier/ Hand Delivery

5.All owners (registered or unregistered) of Shares of the Target Company (except the Acquirer, Persons acting in concert and the sellers who are party to the share-purchase agreement) are eligible to participate in the Open Offer any time before the closure of the Open Offer. Unregistered owners can send their application in writing to the Managers & Registrars to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, together with the original Share Certificate(s), valid Transfer Deed(s) and the original contract notes issued by the Broker through whom they acquired their Shares. No indemnity is required from the unregistered owners.

6.In case of non-receipt of the Letter of Offer, the eligible persons may send their consent to the Managers & Registrars to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered, Distinctive Numbers, along with documents as mentioned above so as to reach the Mangers to the Offer on or before the close of the Open Offer. i.e., not later than Tuesday, 12th September 2006, or in case of beneficial owners, they may send the application in writing to the Managers & Registrars to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered, DP Name, DP ID, Beneficiary Account Number, and a photo copy of the delivery instruction in "Off Market" mode or counterfoil of the delivery instruction in "Off Market" mode, duly acknowledged by the DP, in favour of the Special Depository Account, so as to reach the Managers & Registrars to the Offer, on or before the close of the Offer, i.e., not later than Tuesday, 12th September 2006.

7.In terms of Regulation 22(5A) of the SEBI (SAST) Regulations, Equity Shareholders desirous of withdrawing the acceptance tendered by them in the Open Offer, may do so up to 3 (three) working days prior to the date of closure of the Open Offer. The withdrawal option can be exercised by submitting the documents as per the instructions given below, so as to reach the Managers & Registrars to the Offer at the Collection Centre mentioned above, as per the mode of delivery mentioned therein, on or before Wednesday, 6th September 2006.

(i) The withdrawal option can be exercised by submitting the Form of Withdrawal, enclosed with the Letter of Offer.

(ii)In case of non-receipt of Form of Withdrawal, the withdrawal option can be exercised by making a plain paper application along with the following details:

- In case of physical shares: Name, Address, Distinctive Numbers, Folio Number, Number of Shares tendered, and
- In the case of Dematerilised Shares: Name, Address, Number of Shares Offered, DP Name, DP ID, Beneficiary Account Number and a photo copy of the delivery instruction in "Off Market" mode or counterfoil of the delivery instruction in "Off Market" mode, duly acknowledged by the DP, in favour of the Special Depository Account.

8.The Managers & Registrars to the Offer will hold in trust the Shares / Share Certificates, Shares lying in credit of the Special Depository Account, if any, and the transfer form(s) on behalf of the Shareholders of the Target Company who have accepted the Offer, till the cheques / drafts for the consideration and / or the acceptable Shares / Share Certificates are dispatched / returned.

9.If the aggregate of the valid responses to the Open Offer exceeds the Open Offer size of 10,78,440 fully paid-up Equity Shares of the Target Company (representing 20% of the paid-up Equity Share Capital of the Target Company), then the Acquirer shall accept the valid applications received on a proportionate basis in accordance with Regulation 21(6) of the SEBI (SAST) Regulations. The market lot for the dematerialized shares will be 1 (one) share and for the physical share the market lot will be 100 (hundred) shares.

10.Unaccepted Share Certificates, transfer forms and other documents, if any, will be returned by Registered Post at Shareholders' / unregistered owners' sole risk to the sole / first Shareholder. Unaccepted Shares held in demat form will be credited back to the beneficial owners' depository account with the respective depository participant, as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement.

11.Shareholders who have sent their Shares for dematerialisation need to ensure that the process of getting their Shares dematerialised is completed well in time so that the credit in the Special Depository Account is received on or before the date of the closure of the Open Offer, i.e., not later than Tuesday, 12th September 2006, else their application would be rejected.

12.Any Shares that are the subject matter of litigation wherein the Shareholder(s) may be precluded from transferring the Shares during the pendency of the said litigation are liable to be rejected in case directions / orders regarding these shares are not received together with the Shares tendered under the Open Offer. The Letter of Offer in some of these cases, wherever possible, would be forwarded to the concerned statutory authorities for further action at their end.

13.Shares that are subject to any charge, lien or encumbrance are liable to be rejected.

14.The Acquirer will not be responsible in any manner for any loss of Equity Shares Certificate(s) and Offer Acceptance Document(s) during transit and the Equity Shareholders of the Target Company are advised to adequately safeguard their interest in this regard.

15.While tendering the Shares under the Open Offer, NRIs / OCBs / FIIs will be required to submit the previous RBI Approvals (specific or general) that they would have obtained for acquiring the Shares of the Target Company. In case the previous RBI approvals are not submitted, the Acquirer reserves the right to reject such Shares tendered.

16.While tendering Shares under the Open Offer, NRIs / OCBs / FIIs if any will be required to submit a Tax Clearance Certificate from the Income Tax Authorities, indicating the amount of tax to be deducted by the Acquirer under the Income Tax Act, 1961, before remitting the consideration. In case the aforesaid Tax Clearance Certificate is not submitted, the Acquirer will arrange to deduct tax at the rate as may be applicable to the Category of the Shareholder under the Income Tax Act, 1961, on the entire consideration amount payable to such Shareholder.

17.A schedule of activities pertaining to the Open Offer is given below:

Activity	Day and Date
Public Announcement Date	Friday, 7th July 2006
Specified Date	Friday, 4th August 2006
Date by which Letter of Offer to be dispatched to Shareholders	Monday, 14th August 2006
Date of opening of the Open Offer	Thursday, 24th August 2006
Last date of closing of the Open Offer	Tuesday, 12th September 2006
Last date for revising the Offer Price / number of shares	Friday, 1st September 2006
Last date for a Competitive Bid	Wednesday, 26th July 2006
Last date of communicating rejection / acceptance and payment of consideration for accepted tenders	Wednesday, 27th September 2006
Last date for withdrawing acceptance from the Open Offer	Wednesday, 6th September 2006

IX. General:

1.Shareholders who have accepted the Open Offer by tendering the requisite documents, in terms of the Public Announcement / Letter of Offer shall have the option to withdraw acceptance tendered by them upto three working days prior to the date of closure of the Open Offer, i.e upto Wednesday, 6th September 2006.

2.If there is any upward revision in the Offer Price by the Acquirer till the last date of revision, viz., Friday, 1st September 2006, or withdrawal of the Open Offer, the same would be informed by way of a Public Announcement in the same newspapers in which the original Public Announcement has appeared. The Acquirer would pay such revised price for all shares validly tendered any time during the Open Offer and accepted under the Open Offer.

3.If there is a Competitive Bid:

- **The Public Offers under all the subsisting bids shall close on the same date.**
- **As the Offer Price can not be revised during 7 (seven) working days prior to the closing date of the Open Offers / bids (i.e. Friday, 1st September 2006), it would therefore, be in the interest of the Shareholders to wait till the commencement of that period to know the final Offer Price of each bid and tender their acceptance accordingly.**

4.The Acquirers and Sellers or Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of the SEBI Act.

5.Pursuant to Regulation 13 of the SEBI (SAST) Regulations, the Acquirer has appointed M/S CIL Securities Ltd as Managers & Registrars to the Offer. This public announcement has been issued by CIL Securities Ltd (Managers & Registrars to the Offer) on behalf of the Acquirer.

6.The Acquirers accept full responsibility for the information contained in this Public Announcement. The Acquirers are responsible for the fulfillment of their obligations under the SEBI (SAST) Regulations.

7.This Public Announcement would also be available on the SEBI's website at (http://www.sebi.gov.in/). Eligible persons to the Open Offer may also download a copy of the Form of Acceptance cum Acknowledgement, which will be available on SEBI's website at (http://www.sebi.gov.in/) from the Offer Opening Date, i.e., Thursday, 24th August 2006. The Equity shareholders may please note that the Form of Acceptance, Share Certificates/ copy of the delivery instructions and other documents shall be sent only to the Managers & Registrars to the Offer and not to the Acquirers, Target Company and Sellers.

8.Name and Address of the Acquirers:

Mr Sanjay Sanghi	Mr Ritesh Sanghi
NARBADA NIVAS, H.No 8-2-686/DR/6 & 7, Road No. 12 ,Banjara Hills , Hyderabad -500 034	NARBADA NIVAS, H.No 8-2-686/DR/6 & 7, Road No. 12 ,Banjara Hills , Hyderabad -500 034

ISSUED BY: MANAGERS & REGISTRARS TO THE OFFER

CIL SECURITIES LTD.,

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